Written Answers to

## Contractual workers in CIL

1725. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of COAL be pleased to state:

- (a) the number of regular/contract workers working in the Coal India Ltd. and other coal companies;
- (b) whether these companies are able to reach the target of production of coal:
- if not, whether there is any evolution and inquiry for not achieving the (c) target; and
  - (d) whether any responsibility has been fixed on any C.E.O. of any company?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) Contract workers are not engaged by the Coal India Limited and other coal companies directly. However, certain jobs are outsourced and the private agencies are deploying their own employees/workers which differ from time to time as per the requirement of the companies. At present, the number of regular/ contract workers working in Coal India Limited and other coal companies is as follows:-

Regular employees (As on 01/10/2012)	Contract workers engaged by Contractors	
363577	31647	

Subsidiary-wise raw coal production target and achievement of Coal India Limited during April, 2012 to September, 2012 is given below:

Company	Target (Million Tonne)	Actual (Million Tonne)	Achievement (%)
1	2	3	4
ECL	13.930	13.728	99
BCCL	14.570	14.031	96
CCL	19.415	17.961	93

Coal India Limited is taking all measures to achieve 464.10 million tonne production target in the Financial Year, 2012-13 subject to various clearances and evacuation issues.

(c) and (d) CIL could not achieve target of production mainly due to external constraints like delay in Forestry and Environmental Clearances, Land acquisition problem, R & R problem and evacuation problem.

Review meeting for monitoring production of coal is being done at every level *i.e.* Ministry level, Coal India Board level, CMDs' meet, Subsidiary Company coordination meeting taken by CMD of subsidiary companies and area level coordination meeting taken by Area General Manager every month.

## Illegitimate companies allotted with coal blocks

1726. SHRI RAJIV PRATAP RUDY : Will the Minister of COAL be pleased to state:

- (a) whether Government has conducted any investigation or received any information on such illegitimate companies which got coal blocks allocations on the recommendations of various Ministries like Power, Coal and Steel;
  - (b) if so, the details thereof;
- (c) the number of companies which misrepresented their net worth and joint venture group firms to show that they were eligible; and
  - (d) the action taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (d) Central Bureau of Investigation (CBI) has